

COURT-I

**IN THE APPELLATE TRIBUNAL FOR ELECTRICITY
(Appellate Jurisdiction)**

**IA NO. 148 OF 2018 IN
EXECUTION PETITION NO. 03 OF 2014 IN
APPEAL NOS. 86 & 87 OF 2011**

Dated: 16th February 2018

**Present: Hon'ble Mr. B. N. Talukdar, Technical Member (P&NG)
Hon'ble Mr. Justice N. K. Patil, Judicial Member**

In the matter of:

Haldyn Glass Ltd. & Ors.

... Appellant(s)

Vs.

Gail India Ltd. & Anr.

.... Respondent(s)

Counsel for the Appellant(s) : Mr. Anand K. Ganesan
Mr. Ashwin Ramanathan

Counsel for the Respondent(s) : Mr. Ishaan Chawla for R-1
Mr. Sumit Kishore for R-2

ORDER

The instant application is filed by Respondent No. 1.

We have heard the Learned Counsel for the Petitioner and the Learned Counsel for the Respondents.

The Learned Counsel for the Respondent No. 1 submitted that in the light of the statement made in Paragraphs 2 to 7 of the application, the instant application filed by the Respondent No. 1 may kindly be allowed and the Execution Petition may be revived and disposed of in terms of the settlement arrived at between the parties, in the interest of justice and equity.

Per contra, the Learned Counsel for the Petitioner, inter alia, submitted that the statements made in the application and the reasons stated therein and submissions made by the Learned Counsel for the Respondent No. 1 may kindly be placed on record and the instant application may be disposed of on the ground that the matter has been amicably settled.

The submissions made by the Learned Counsel for the Respondent No. 1 and the Learned Counsel for the Petitioner are placed on record.

The instant IA being IA No. 148 of 2018 filed by Respondent No. 1 stands allowed and the Execution Petition is revived. In terms of the averments made in the application dated 15.12.2017 and in the light of the submissions made by the Learned Counsel for both the parties and in view of the fact that the matter has been amicably settled between the parties, the Execution Petition is disposed of, at the risk of the Learned Counsel for both the parties.

IA No. 148 of 2018 is disposed of as such.

Order accordingly.

(Justice N. K. Patil)
Judicial Member

tpd/vg

(B. N. Talukdar)
Technical Member (P&NG)